

Form No. VI

(Rules 9, 13, 14, 16 and 38)

*Notice to appellant for depositing the costs of the preparation,
transmission etc. of the transcript of the record.*

**IN THE HIGH COURT OF JUDICATURE AT BOMBAY
APPELLATE CIVIL/CRIMINAL JURISDICTION**

SUPREME COURT CIVIL/CRIMINAL APPEAL No. OF 19 .

(From the Judgment and/Decree/Order of this High Court dated
..... in of 19.....)

Appellant;

versus

Respondent.

To

TAKE NOTICE that you are required to make a/an additional deposit of Rs..... within eight/thirty days from the service hereof on you to meet the costs transmission/the preparation of the English Transcript of the original/record/proper of the case in question/and the printing/cyclostyling/and the transmission thereof to the Supreme Court.

TAKE FURTHER NOTICE that if you fail to make the said additional deposit with the time mentioned above, the default will be reported to the Supreme Court.

WITNESS....., Chief Justice at Bombay aforesaid, this..... day of One thousand nine hundred and

Seal

By the Court,

for Deputy Registrar,
and Sealer.

This day of 19...
